

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

O.A. No. 161/87.

Pooran Chand

**Applicant**

Vg

The Union of India & Ors. Respondents.

13.2.1987

**Applicant in person.**

Notice be issued to the respondents to show cause by 9th April, 1987 as to why the application should not be admitted.

(B.C. Mathur)  
Vice-Chairman  
13.2.1987

13.2.1987

15.2.1507

(Zaheer Hassan)  
Vice-Chairman (J)  
13.2.1987

Service: completed

9.4.1987

Heard the applicant who appeared in person as well as Mrs. Raj Kumari Chopra, Advocate who has entered appearance on behalf of the respondents pursuant to the notice issued regarding admission.

2. The applicant, while working as Assistant, was directed to carry out the duties of Administrative Officer with effect from 5.11.1984 by order of the second respondent dated 6.11.1984 (appendix 'A'). It was made clear therein that the payment of pay and allowances of the higher post will be subject to the approval of the competent

REGN. NO. O.A. 161/87.

authority. It is alleged by the applicant that till 10th February, 1986, he carried out the duties of the Administrative Officer. On the ground that the difference of pay and allowances of the higher grade has not been disbursed to him, he has filed this application claiming the said amount.

3. As it is evident from the order at appendix 'A' that the payment of pay and allowances of the higher post will be subject to the approval of the competent authority, it is open to the applicant to make the claim only after it is considered by the competent authority and in case it is disallowed arbitrarily. It is seen from the order of the second respondent (appendix 'D') that in response to the representation submitted by the applicant on 11.12.1986, he has been informed that the sanction of the competent authority has not yet been obtained. The applicant has filed this application without waiting for the disposal of the matter by the competent authority. It is also to be noted that six months have not elapsed from the date of representation submitted by the applicant which representation is engaging the attention of the authorities.

4. In the circumstances, we hold that the application cannot be admitted at this stage.

5. Ordered accordingly.

(V.S. Bhir)  
A.M.

*De Sir*  
(G.Sreedharan Nair)  
J.M.